

**Central Administrative Tribunal
Principal Bench**

OA No.1856/2018

MA No.2079/2018

MA No.2081/2018

New Delhi, this the 10th day of May, 2018

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)

1. Kanta,
W/o Jai Kumar,
H.No. D-1/50,
Aman Vihar, Kirari Delhi.
2. Surjo,
W/o Jai Bhagwan,
H.No. D-1/435,
Sultan Puri, Delhi-86.
3. Nirmla Devi,
W/o Sh. Nafeh,
H.No. C-9/300,
Delhi.
4. Murti,
W/o Jai Kumar,
R/o Vill. Majra Dabas,
Delhi.

...Applicants

(By Advocate : Shri Kartar Singh)

Versus

1. North Municipal Corporation of Delhi, through
Commissioner (North),
Civic Centre, Kamla Market,
Ajmeri Gate, New Delhi.
2. The Deputy Commissioner,
North Municipal Corporation of Delhi,
Department of Environment Management Service
(DEMS)/Rohini Zone,
Sector-5, Rohini, Delhi.
3. Delhi Development Authority,
Through its Vice Chairman,
INA, Vikas Sadan, New Delhi.

...Respondents

(By Advocate : Shri M.S. Reen)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicant and Shri M.S. Reen, learned counsel, on receipt of advance notice, on behalf of respondents.

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2. In the circumstances, the MA filed by the applicants for directions is dismissed.

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3. For the reasons stated therein, the MA filed for joining together in a single Application is allowed.

OA No.1845/2018

4. The applicants, who are presently working as Sweepers under the respondent – North DMC have filed the instant OA seeking the following reliefs :-

- “A. Direct the respondent no.1 and 2 to fix the correct and proper pay of the applicants at par with his similarly situated persons because they are getting more pay instead of the applicants as shown in their pay slips.
- B. Direct the respondent no.3 to produce the pay record of Safai Karamchari (Sweeper) appointed in the year 1984 to till date so that the anomaly of the equal pay and equal wages could be rectified.

- C. Direct the respondent no.1 and 2 to pay the arrears/deference of pay according to his similarly situated persons.
- D. Pass any other order/orders/relief/ reliefs which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case to meet ends of justice.”

5. It is submitted that the applicants made number of representations including Annexure-A/1 dated 05.05.2017, ventilating their grievances to the respondents, however, no orders have been passed thereon till date.

6. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to decide the Annexure-A/1 representations of the applicants dated 05.05.2017, by passing a speaking and reasoned order thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No costs.

7. Let a copy of the OA, be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member(J)

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